

FORM No. 6

Warrant to bring up a witness after service of summons clause (b)

(Section 87, Criminal Procedure Code)

To

Whereas complaint has been made before me that.....
.....has or is suspected to have committed the
offence of.....and whereas it is proved that the summons issued
to.....who, it appears likely
can give evidence concerning the said complaint, has been duly served in time to admit of
his appearing in accordance therewith, but that he has failed to appear without offering a
reasonable excuse for such failure.

This is to authorise and require you to arrest the said.....
..... and on the.....day of
..... 20..... to bring him before this Court to be examined
touching the offence complained of.

Given under my hand and the seal of this Court, this.....
day of20.....

(seal)

Magistrate

If the saidshall give bail himself in
the sum of ₹.....with one surety/two sureties each in the
sum of ₹to attend before me on
theday of.....20..... and
to continue so to attend until otherwise directed by me, he may be released.

Dated this.....day of.....20.....

(seal)

Magistrate